

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 20<sup>TH</sup> AUGUST, 2021 AT 2.00 P.M.**

### **I. OBITUARY REFERENCES.**

A MINISTER to make reference to the deaths of the late:-

1. Shri Jagannath Pahadia, former Governor of Haryana.
2. Shri Satbir Singh Kadian, former Speaker of Haryana Legislative Assembly.
3. Dr. Kamla Verma, former Minister of Haryana.
4. Professor Maha Singh, former Deputy Minister of Haryana.
5. Rao Dharam Pal, former Minister of State.
6. Shri Bahadur Singh, former Minister of State.
7. Shri Kitab Singh, former Member of Haryana Legislative Assembly.
8. Shri Dariyao Singh Rajora, former Member of Haryana Legislative Assembly.
9. Chaudhary Zile Singh, former Member of Haryana Legislative Assembly.
10. Shri Puran Singh, former Member of Haryana Legislative Assembly.
11. 'The Flying Sikh' Shri Milkha Singh.
12. Freedom Fighters of Haryana.
13. Martyrs of Haryana.
14. A tribute to Corona Warriors.
15. Others.

### **II. QUESTIONS.**

Questions entered in the separate list to be asked and answers given.

### **III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.**

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|--------------------------------|---|
| (i) THE SPEAKER                | to report the time table fixed by the Business Advisory Committee in regard to various business.                          |
| (ii) A MEMBER OF THE COMMITTEE | to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee. |

### **IV. CALLING ATTENTION NOTICE**

#### **Calling Attention Notice No.7**

**Shri Varun Chaudhary, MLA** - to call the attention of the Minister of Power regarding pending tube-well connections.

### **V. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.**

1. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 12<sup>th</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



19. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 16<sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 16<sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 16<sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 29<sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 07<sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 21<sup>st</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 21<sup>st</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 27<sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 27<sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 27<sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 27<sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 23<sup>rd</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 30<sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 30<sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 30<sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 6<sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 6<sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

36. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 21<sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 21<sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 21<sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 21<sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 21<sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 21<sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 21<sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27<sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 7<sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 70/GST-2, dated the 26<sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 71/GST-2, dated the 26<sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 72/GST-2, dated the 27<sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 74/GST-2, dated the 11<sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 75/GST-2, dated the 11<sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 76/GST-2, dated the 16<sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 77/GST-2, dated the 21<sup>st</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 79/GST-2, dated the 1<sup>st</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



70. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 8<sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 15<sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.102/GST-2, dated the 15<sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 15<sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 18<sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 22<sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 22<sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 22<sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 3<sup>rd</sup> February, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79. A MINISTER to re-lay on the Table the Personnel Department Notification No. G.S.R.5/Const./Art.320/2021, dated the 1<sup>st</sup> March, 2021 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
80. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 22<sup>nd</sup> March, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 22<sup>nd</sup> March, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 31<sup>st</sup> March, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 15<sup>th</sup> April, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 19<sup>th</sup> April, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 21<sup>st</sup> May, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



103. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 1<sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 1<sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 1<sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.42/GST-2, dated the 6<sup>th</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 6<sup>th</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 26<sup>th</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109. A MINISTER to lay on the Table the Food, Civil Supplies and Consumer Affairs Department Notification No. S.O.33/C.A. 35/2019/S. 102/2021, dated the 23<sup>rd</sup> June, 2021, as required under section 105(2) of the Consumer Protection Act, 2019.
110. A MINISTER to lay on the Table the Power Department Notification /Regulation No. HERC/52/2020, dated the 18<sup>th</sup> September, 2020, as required under section 182 of the Electricity Act, 2003.
111. A MINISTER to lay on the Table the Power Department Notification /Regulation No. HERC/10/2005/4<sup>th</sup> Amendment/2021, dated the 11<sup>th</sup> January, 2021, as required under section 182 of the Electricity Act, 2003.
112. A MINISTER to lay on the Table the Power Department Notification /Regulation No. HERC/10/2005/4<sup>th</sup> Amendment/2021 (No. 4672/HERC/Tariff), dated the 1<sup>st</sup> February, 2021, as required under section 182 of the Electricity Act, 2003.
113. A MINISTER to lay on the Table the Town & Country Planning Department Notification No. Misc. 1026/2021/8828, dated the 5<sup>th</sup> April, 2021, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
114. A MINISTER to lay on the Table the Administrative Reforms Department Notification No.05/52/2016-1AR, dated the 12<sup>th</sup> April, 2021, as required under Section 29(2) of the Right to Information Act, 2005.
115. A MINISTER to lay on the Table the Annual Report of the Haryana Human Rights Commission, Chandigarh for the year 2019-2020, as required under section 28 (2) of the Protection of Human Rights Act, 1993.
116. A MINISTER to lay on the Table the 42<sup>nd</sup> Annual Report of Haryana Land Reclamation and Development Corporation Limited for the year 2015-2016, as required under section 619-A (3) (b) of the Companies Act, 1956.



**VI. LEGISLATIVE BUSINESS.**

**(Bills to be introduced)**

1. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Area (Special Provisions) Amendment Bill, 2021      A MINISTER      to move for leave to introduce the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Area (Special Provisions) Amendment Bill;  
Also to introduce the Bill.
2. Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill, 2021      A MINISTER      to move for leave to introduce Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill;  
Also to introduce the Bill.
3. The Haryana Lokayukta (Amendment) Bill, 2021      A MINISTER      to move for leave to introduce the Haryana Lokayukta (Amendment) Bill;  
Also to introduce the Bill.
4. The Haryana Enterprises Promotion (Second Amendment) Bill, 2021      A MINISTER      to move for leave to introduce the Haryana Enterprises Promotion (Second Amendment) Bill;  
Also to introduce the Bill.
5. Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2021      A MINISTER      to move for leave to introduce Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill;  
Also to introduce the Bill.
6. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021      A MINISTER      to move for leave to introduce the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill;  
Also to introduce the Bill.

**CHANDIGARH:  
THE 19<sup>TH</sup> AUGUST, 2021.**

**RAJENDER KUMAR NANDAL,  
SECRETARY.**

## हरियाणा विधान सभा

शुक्रवार, 20 अगस्त, 2021 को 02.00 बजे मध्याह्न-पश्चात् विधान भवन, चण्डीगढ़ में हरियाणा विधान सभा के हाल में होने वाली हरियाणा विधान सभा की बैठक की कार्यसूची।

### I. शोक प्रस्ताव

#### एक मंत्री स्वर्गीय:-

1. श्री जगन्नाथ पहाडिया, हरियाणा के भूतपूर्व राज्यपाल;
2. श्री सतबीर सिंह कादियान, हरियाणा विधान सभा के भूतपूर्व अध्यक्ष;
3. डॉ० कमला वर्मा, हरियाणा की भूतपूर्व मंत्री;
4. प्रोफेसर महा सिंह, हरियाणा के भूतपूर्व उप मंत्री ;
5. राव धर्मपाल, भूतपूर्व राज्य मंत्री;
6. श्री बहादुर सिंह, भूतपूर्व राज्य मंत्री;
7. श्री किताब सिंह, हरियाणा विधान सभा के भूतपूर्व सदस्य;
8. श्री दरियाव सिंह राजौरा, हरियाणा विधान सभा के भूतपूर्व सदस्य;
9. चौधरी जिले सिंह, हरियाणा विधान सभा के भूतपूर्व सदस्य;
10. श्री पूर्ण सिंह, हरियाणा विधान सभा के भूतपूर्व सदस्य;
11. 'फलाइंग सिख' श्री मिल्खा सिंह;
12. हरियाणा के स्वतंत्रता सेनानी;
13. हरियाणा के शहीद;
14. कोरोना योद्धाओं को श्रद्धाजंलि;
15. अन्य।

के देहावसान का उल्लेख करेंगे।

### II. प्रश्न

पृथक सूची में दर्ज प्रश्न पूछे जाएंगे तथा उत्तर दिए जाएंगे।

### III. कार्य सलाहकार समिति की पहली रिपोर्ट

- (i) अध्यक्ष विभिन्न कार्य के संबंध में कार्य सलाहकार समिति द्वारा निश्चित की गई समय सारणी प्रतिवेदित करेंगे।
- (ii) समिति के एक सदस्य प्रस्ताव करेंगे कि यह सदन कार्य सलाहकार समिति की पहली रिपोर्ट में दी गई सिफारिशें स्वीकार करता है।

### IV. ध्यानाकर्षण प्रस्ताव सूचना।

#### ध्यानाकर्षण सूचना संख्या-7

श्री वरुण चौधरी, एम.एल.ए. — लंबित नल-कूप कनेक्शनों से संबंधित बिजली मंत्री का ध्यानाकर्षण करने के लिए।

### V. सदन की मेज पर रखे जाने वाले/पुनः रखे जाने वाले कागज-पत्र।

1. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 11/जी.एस. टी-2, दिनांकित 12 मार्च, 2020 मेज पर पुनः रखेंगे।
2. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 12/जी.एस. टी-2, दिनांकित 12 मार्च, 2020 मेज पर पुनः रखेंगे।

















113. एक मंत्री हरियाणा नगरीय क्षेत्र विकास तथा विनियमन अधिनियम, 1975 की धारा 24 (3) के अधीन की गई अपेक्षा के अनुसार, नगर तथा ग्राम आयोजना विभाग अधिसूचना विविध 1026/2021/8828, दिनांकित 05 अप्रैल, 2021 मेज पर रखेंगे।
114. एक मंत्री सूचना का अधिकार अधिनियम, 2005 की धारा 29 (2) के अधीन की गई अपेक्षा के अनुसार प्रशासकीय सुधार विभाग अधिसूचना संख्या 05/52/2016-1 ए आर, दिनांकित 12 अप्रैल, 2021, मेज पर रखेंगे।
115. एक मंत्री मानव अधिकार सुरक्षा अधिनियम, 1993 की धारा 28 (2) के अधीन की गई अपेक्षा के अनुसार वर्ष 2019-2020 के लिए हरियाणा मानव अधिकार आयोग की वार्षिक रिपोर्ट मेज पर रखेंगे।
116. एक मंत्री कम्पनी अधिनियम, 1956 की धारा 619-क (3) (ख) के अधीन की गई अपेक्षा के अनुसार वर्ष 2015-2016 के लिए हरियाणा भूमि सूधार तथा विकास निगम लिमिटेड की 42वीं वार्षिक रिपोर्ट मेज पर रखेंगे।

## VI. विधायी कार्य

(पुरःस्थापित किये जाने वाले विधेयक)

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| 1. | हरियाणा नगरपालिका क्षेत्रों में अपूर्ण नागरिक सुख-सुविधाओं तथा अवसंरचना का प्रबंधन (विशेष उपबन्ध) संशोधन विधेयक, 2021. | एक मंत्री | हरियाणा नगरपालिका क्षेत्रों में अपूर्ण नागरिक सुख-सुविधाओं तथा अवसंरचना का प्रबंधन (विशेष उपबन्ध) संशोधन विधेयक को पुरःस्थापित करने की अनुमति के लिए प्रस्ताव करेंगे; |
|    |  |           | विधेयक पुरःस्थापित भी करेंगे;   |
| 2. | महर्षि बाल्मीकि संस्कृत विश्वविद्यालय, कैथल (संशोधन) विधेयक, 2021.   | एक मंत्री | महर्षि बाल्मीकि संस्कृत विश्वविद्यालय, कैथल (संशोधन) विधेयक को पुरःस्थापित करने की अनुमति के लिए प्रस्ताव करेंगे;   |
|    |  |           | विधेयक पुरःस्थापित भी करेंगे;   |
| 3. | हरियाणा लोकायुक्त (संशोधन) विधेयक, 2021.   | एक मंत्री | हरियाणा लोकायुक्त (संशोधन) विधेयक को पुरःस्थापित करने की अनुमति के लिए प्रस्ताव करेंगे;   |
|    |  |           | विधेयक पुरःस्थापित भी करेंगे;   |
| 4. | हरियाणा उद्यम प्रोन्नति (द्वितीय संशोधन) विधेयक, 2021.   | एक मंत्री | हरियाणा उद्यम प्रोन्नति (द्वितीय संशोधन) विधेयक को पुरःस्थापित करने की अनुमति के लिए प्रस्ताव करेंगे;   |
|    |  |           | विधेयक पुरःस्थापित भी करेंगे;   |

5. पंडित लखमी चन्द राज्य प्रदर्शन और दृश्य कला विश्वविद्यालय, रोहतक (संशोधन) विधेयक, 2021. एक मंत्री पंडित लखमी चन्द राज्य प्रदर्शन और दृश्य कला विश्वविद्यालय, रोहतक (संशोधन) विधेयक को पुरःस्थापित करने की अनुमति के लिए प्रस्ताव करेंगे; विधेयक पुरःस्थापित भी करेंगे।
6. भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार (हरियाणा संशोधन) विधेयक, 2021. एक मंत्री भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार (हरियाणा संशोधन) विधेयक को पुरःस्थापित करने की अनुमति के लिए प्रस्ताव करेंगे; विधेयक पुरःस्थापित भी करेंगे;

चण्डीगढ़:  
19 अगस्त, 2021.

राजेन्द्र कुमार नांदल,  
सचिव।